

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-599/ND/2020

IN THE MATTER OF:
M/s. Precitech Engineers

...PETITIONER

Vs.

M/s. Selvon Instruments Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 07.01.2021
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :
For the Respondent/ Corporate-debtor :

ORDER

On 02.12.2020, 08.12.2020 as well as today none appeared at the time of Virtual Hearing of the matter. In order dated 08.12.2020 it made clear on the next occasion if the parties/their counsels fail to attend, the case will be dismissed, therefore, the petition is dismissed for default of non-prosecution.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)